

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

(11)

Tr. Application No.311/87.

Shri Soma Kallu,
Railway Quarter No. K 79/J,
Motibagh, Guard Lines,
Nagpur.

... Applicant.

V/s.

1. The Divisional Railway Manager
(Signals & Telecommunications),
Central Railway, Nagpur.
2. The Asstt. Signals & Telecommunications
Engineer, D.R.M.'s Office,
Central Railway,
Nagpur.
3. Shri K.P.Rao, S.I. RRI, Central
Railway, Nagpur.

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil,
Hon'ble Member(A), Shri J.G.Rajadhyaksha.

Tribunal's Order:

Dated: 26.2.1988.

Heard Mr.S.G.Aney for the applicant and Mr.M.I.Sethna
(for Mr.V.G.Rege) for the Respondents. The applicant has
been removed from services and that order is challenged.
The applicant has filed Miscellaneous Petition No.260/87
that at any rate the terminal benefits arising from his
removal from services should be paid to the applicant
without prejudice to the retirement benefits to which
the applicant would be entitled if he would finally
succeed in the main application.

2. We direct that the respondents should pay to the
applicant the applicant's contribution to the Provident
Fund after deducting any amount that may be found due from
the applicant to the department. This order should be
complied within a period of 6 weeks. A copy of this
order should be given to Mr.S.K.Hatle, Chief Law
Assistant, C.P.O., for compliance. Adjourned to

(18)

30.3.1988 for reply and directions. The matter to come up before the Registrar on that date.

B.C.Gadgil

(B.C.GADGIL)
VICE-CHAIRMAN

(A.G.Rajadhyaksha)
~~(A.G.RAJADHYAKSHA)~~
MEMBER(A).